

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

RA No.192/2002  
M.A.No.1905/2002 in  
OA No.2505.2001

20

New Delhi this the 11<sup>th</sup> day of September, 2002

HON'BLE SHRI SHANKER RAJU, MEMBER(J)

Sh. Nathi Lal ... Applicant.

—Versus—

Union of India & Others ... Respondents

O.R.D.E.R.(BY CIRCULATION)

This Review Application is directed against an order of this Court dated 29.5.2002. The present application has been filed on 19.8.2002, i.e., more than two months from the date of the decision. No proper explanation of delay has been tendered in the miscellaneous application filed by the applicant. As such the review application is barred by limitation.

2. By way of this R.A. the review applicant seeks to re-argue the case, which is not permissible. The present R.A. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

*S. Raju*  
(Shanker Raju)  
Member(J)

/Rao/